

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
LUCKNOW**

**Original Application No. 332/00050/2020  
This the 31<sup>st</sup> day of January, 2020**

**Hon'ble Ms. Jasmine Ahmed, Member - J**

Smt. Anjali Mishra, aged about 25 years wife of Shri Vinay Kumar Shukla, daughter of Late Sri Hukum Prasad Mishra r/o Village Jagdishpur Vrindavan, Post Office Pipra Bazar, District Gonda.

..... Applicant  
By Advocate: Sri Prashant Kumar Singh

**VERSUS**

1. Union of India, through the General Manager, North Central Railway, Headquarters Office, Baroda House, New Delhi.
2. Divisional Railway Manager, North Central Railway, Prayagraj.
3. Senior Divisional Personnel Officer, North Central Region, Prayagraj.

..... Respondents  
By Advocate: Sri Ashutosh Pathak

**O R D E R (ORAL)**

It is the contention of the Learned Counsel for the Applicant that the applicant herein is a married daughter of the deceased employee. It is also contended that the applicant herein is continuously staying with her mother much before the death of her father. In this regard, he also contends that the mother of the applicant has given affidavit that the applicant is taking proper care of her.

2. Counsel for the applicant also states that the respondents has rejected her case for grant of compassionate appointment vide letter dated 21.09.2019 stating therein that as the applicant is a married daughter and also not taking care of her mother, she is not entitled for compassionate appointment. Applicant's counsel vehemently states that while the mother has given affidavit that the applicant herein is taking care of her, the Department is not having authority to say that the applicant is not taking care of her mother.

3. In this scenario, the respondents are directed to appoint a welfare officer who will survey the situation and give proper report to the competent authority and if the competent authority finds the averment and statement of the counsel for the applicant is correct, they will consider the case of the applicant. The entire drill of appointment welfare officer and survey thereof shall be done within a month from the date of receipt of certified copy of this order. The order dated 21.09.2019 is quashed. It is made clear that nothing has been commented on the merit of the case.

4. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

RK